

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 20 of 2015 & 21 of 2015**

**Dated: 27<sup>th</sup> August, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**West Bengal State Electricity Transmission Co. Ltd. ...Appellant(s)  
Versus**

**West Bengal Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Isha Shekhar

Counsel for the Respondent(s) : Ms. Babita Sant

**ORDER**

Learned counsel for the respondent seeks two weeks' time to file counter affidavit. On perusal of record, it is seen that several opportunities in the past were given to the respondent to file counter affidavit but the same has not yet been filed. Learned counsel for the respondent is assuring to file counter affidavit this time positively.

Last opportunity is granted to the respondent to file counter affidavit and serve copy of the same on the other side.

Post the matter for hearing on **16<sup>th</sup> September, 2015.**

In the meantime, the Appellant is at liberty to file rejoinder, if any.

**(I.J. Kapoor)  
Technical Member  
rkt/vg**

**(Justice Surendra Kumar)  
Judicial Member**